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Central Administrative Tribunal
Principal Bench, New Delhi.

O.A. No. 2432/94

New Delhi this the 6th day of May, 1996.

Hon'ble Sh. B.K. Singh, Member (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Sh. G.P. Rao,
120, Sher-e-Punjab Cooperative,
Housing Society,
Andheri (East),
Bombay-400 093.

Applicant

(Present - None)

versus

1. The Chairman,
Central Board of Excise & Customs,
Ministry of Finance,
North Block,
New Delhi-110001.
2. The Joint Secretary (A),
Central Board of Excise & Customs,
Department of Revenue,
Ministry of Finance,
North Block,
New Delhi-110001.
3. The Collector of Customs,
New Customs House,
Ballard Estate,
Bombay-400 038.
4. The Addl. Collector of
Customs (Personnel & Estt)
New Customs House,
Ballard Estate,
Bombay-400 038.

Respondents

(through Sh. R.R. Bharti, advocate)

ORDER (ORAL)
delivered by Hon'ble Sh. B.K. Singh, Member (A)

The ordersheet dated 20.03.96 indicates
that the respondents have filed a statement stating
that all payments due to the applicant towards
retirement benefits have been made. A copy of the
statement has also been served on the applicant's



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counsel who wanted some time to verify.

Today when the matter has been taken up on second call, none is present on behalf of the applicant. The presumption is that the applicant is satisfied with the statement submitted to him.

The O.A. has thus become infructuous and is dismissed as such but without any order as to costs.

A. Vedavalli

(Dr. A. Vedavalli)
M(J)

B. K. Singh

(B. K. Singh)
M(A)

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